- (a) the details of the steps taken by States/UTs to ensure that the advisory dated 28th August, 2018, is implemented and if so, the details thereof, if not, the reasons therefor;
- (b) the States/UTs that have ensured that there is no sale (including online sale), manufacture, distribution, trade, import and advertisement of Electronic Nicotine Delivery Systems (ENDS); and
- (c) the details of steps that have been taken to enforce the Central Government ban advisory on E-cigarettes in the States that have issued E-cigarette ban?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) In larger public health interest and in order to prevent the initiation of Electronic Nicotine Delivery Systems (ENDS) by non-smokers and youth with special attention to vulnerable groups, Ministry of Health and Family Welfare, Government of India, has issued an Advisory on 28.08.2018 to all States/Union Territories to ensure that any Electronic Nicotine Delivery Systems (ENDS) including e-Cigarettes, Heat-Not-Burn devices, Vape, e-Sheesha, e-Nicotine Flavoured Hookah, and the like devices that enable nicotine delivery are not sold (including online sale), manufactured, distributed, traded, imported and advertised in their jurisdictions, except for the purpose and in the manner and to the extent, as may be approved under the Drugs and Cosmetics Act, 1940 and Rules made thereunder.

State Governments of Punjab; Karnataka; Mizoram; Kerala; Jammu and Kashmir; Uttar Pradesh; Bihar; Maharashtra; Tamil Nadu; Jharkhand; Himachal Pradesh; Puducherry, Rajasthan and Meghalaya have prohibited the manufacture, distribution, import and sale of Electronic Nicotine Delivery Systems (ENDS).

Increase in Medical Seats due to EWS quota

1832. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is increasing medical seats in Government and Private medical colleges to accommodate students admitted under EWS quota, if so, the details thereof; and
- (b) the number of medical seats available in Government and private sector, State- wise, and number of seats additionally allowed under EWS quota?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) The Ministry of Health

and Family Welfare, Government of India has increased 4815 MBBS seats under Economically Weaker Sections (EWS) reservation quota in State Government's Colleges, State Government aided Society run Colleges, Municipal Corporation's Colleges and Colleges set up on Private Public Mode (PPP mode) for the academic session 2019-20.

(b) The number of medical seats available in the Government and Private section, State/UT-wise details are given in Statement [Refer to the Statement appended to answer to USQ 1825 Part (a) to (c)]. Number of seats additionally allowed under EWS quota State/UT-wise is given in Statement.

State-wise list of Allotment of MBBS Seats under 10% EWS Quota 2019-20

Sl. No.	State/UT	Seats Increased
1.	Andhra Pradesh	360
2.	Assam	174
3.	Bihar	190
4.	Chhattisgarh	120
5.	Delhi	115
6.	Goa	30
7.	Gujarat	340
8.	Haryana	110
9.	Himachal Pradesh	120
10.	Jammu and Kashmir	85
11.	Jharkhand	30
12.	Kerala	155
13.	Madhya Pradesh	270
14.	Maharashtra	970
15.	Odisha	100
16.	Puducherry	30
17.	Punjab	100
18.	Rajasthan	450
19.	Telangana	190
20.	Tripura	25

Unstarred Questions

Sl. No.	State	Seats Increased
21.	Uttar Pradesh	326
22.	Uttarakhand	75
23.	West Bengal	450
	Total	4815

Converting District Hospitals into Medical Colleges

†1833. SHRI MOTILAL VORA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is planning to convert 75 District Hospitals into Medical Colleges in order to increase the availability of Human Resources in the field of healthcare;
- (b) the number of District Hospitals which have been converted into Medical Colleges so far;
- (c) whether all facilities related to teaching and training have been provided for in these colleges; and
- (d) details of the grounds on which District Hospitals have been selected for converting them into Medical Colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) With a view to increasing the availability of doctors in the country, the Ministry of Health and Family Welfare administers a Centrally Sponsored Scheme for 'Establishment of new Medical Colleges attached with existing district/referral hospitals'. Under the scheme, 82 district hospitals in 21 States/UTs under Phase-I and II were identified to establish new Medical Colleges attached with existing district/referral hospitals. Out of these, 39 have become functional so far. The permission is granted under the provisions of Indian Medical Council Act, 1956 on fulfilment of the minimum prescribed standards as assessed by the Medical Council of India.

The norms/criteria for identification of Districts under Phase-I of the Scheme were (i) District Hospitals/referral hospital with bed strength of 200 or more, (ii) District/Referral hospitals of the districts where there is no medical college and (iii) Preference to underserved areas. Phase-II of the scheme was launched

[†] Original notice of the question was received in Hindi.